

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

IA Nos. 95 & 96 of 2014 IN
DFR No. 2935 of 2013

Dated : 28th February, 2014

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

SKS Ispat & Power Ltd. ... Appellant(s)
Versus

Chhattisgarh State Power Trading Co. Ltd. & Anr. Respondent(s)

Counsel for the Appellant (s) : Mr. Alok Shankar
Counsel for the Respondent(s): Ms. Suparna Srivastava for R.1
Ms. Swapna Seshadri for R.2

ORDER

IA No. 95 of 2014
(Appl. for condonation of delay in refiling)

This is an Application to condone the delay of 33 days in refiling the Appeal.

We have heard the learned counsel for the parties.

We deem it appropriate to condone the delay in refiling the Appeal on payment of some Costs. Accordingly, the Applicant is directed to pay the cost of Rs.5,000/- (Rupees five thousand only) to a charitable organization, namely, "**SAIDEEP DR. RUHI FOUNDATION, A/c No. 95266 3443, A-508, Sector-19, NOIDA - 201301**" on or before 07.03.2014.

IA No. 96 of 2014
(Appls. for condonation of delay)

This is an Application to condone the delay of 2 days in filing the Appeal. Since we find that there is sufficient cause to condone the delay, the delay is condoned. Accordingly, the Applications are disposed of.

After receiving the compliance report with regard to I.A. No. 95 of 2014, the Registry is directed to number the Appeal and post for Admission on **10.03.2014.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

Ts/kt